

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 23/TT/2023

- Subject** : Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV Double Circuit Dedicated Transmission Line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating station at Village-Chowki Post Jari Distt. Kullu Himachal Pradesh upto 33/132 kV Bajaura Sub-station of HPSEBL situated at Sarabhai Distt. Kullu Himachal Pradesh
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Malana Power Company Limited (MPCL)
- Respondents** : Himachal Pradesh State Electricity Board Limited (HPSEBL) and Anr.
- Parties Present** : Dr. Seema Jain, Advocate, MPCL
Shri Vimlesh Kumar, Advocate, MPCL
Ms. Swapna Seshadri, Advocate, HPSEBL
Shri Amal Nair, Advocate, HPSEBL
Ms. Kritika Khanna, Advocate, HPSEBL
Shri Tushar Srivastava, Advocate, SHPPBPL
Shri Abhijeet Pandey, Advocate, SHPPBPL
Shri Sumit Garg, MPCL
Shri Sanjay Jana, MPCL

Record of Proceedings

The learned counsel for Himachal Pradesh State Electricity Board Limited (HPSEBL), Respondent No.1 sought time to file a detailed reply on the maintainability of the present petition. The learned counsel for Sandhya Hydo Power Project Balarga Private Limited (SHPPBPL), Respondent No2, also sought time to file its vakalatnama and reply in the matter.

2. The Commission directed the Respondents to file their reply on affidavit by 24.11.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 15.12.2023. The Commission further directed the parties to complete the pleadings within the time specified and observed that no further extension of time would be granted.



3. The Commission directed to list the matter for further hearing on 10.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

